#### COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 235 OF 2017 & IA NO. 914 OF 2018

Dated: 7<sup>th</sup> August, 2018

### Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Brahmani Thermal Power Private Ltd. Versus				Appellant(s)
M/s Power Grid Corporation of Inc	dia Ltd.	& Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Nishant Kumar Mr. Shourya Malhot Mr. Lakshyajit Singh		wal
Counsel for the Respondent(s)	:	Ms. Suparna Srivas	tava fo	r R-1

### <u>ORDER</u>

## IA NO. 914 OF 2018

#### (Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

# APPEAL NO. 235 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 30.10.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd